

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.422 of 2012 in
DFR No. 2196 of 2012**

Dated : 16th January, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Simran Wind Projects Pvt. Ltd.Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission
& Anr. Respondent (s)**

**Counsel for the Appellant (s): Mr. Anand K. Ganesan
Counsel for the Respondent(s): Mr. S. Vallinayagam**

ORDER

**IA No.422 of 2012
(*Appl. for condonation of delay*)**

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 34 days in filing the Appeal. The affidavit filed in support of the condone delay Application shows the circumstances under which the delay was caused. Since there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post for Admission on **24.01.2013.**

**(Rakesh Nath)
Technical Member
ts/vs**

**(Justice M. Karpaga Vinayagam)
Chairperson**